

cult foreign exchange position does not permit enhancement of supplies at this juncture.

Writ Petitions filed by Officers of Air India

546. SHRI A. NALLASIVAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) how many officers of Air India have filed Writ Petitions in High Courts and the Supreme Court during the last five years, and

(b) what is the number of such Writ Petitions admitted/rejected in the said courts?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Eighteen.

(b) Eight petitions have been admitted and eight have been dismissed by the High Courts; one special leave petition in the Supreme Court has also been dismissed.

Servicing of Air India aircraft abroad

547. SHRI A. NALLASIVAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to send Air India aircraft abroad for their servicing or maintenance; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b) A-300 B4 aircraft of Air India will need to be sent abroad for checks since Indian Airlines, is unable to offer its services on account of its own commitments.

Works Committees constituted by Air India and Indian Airlines

548. SHRI A. NALLASIVAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) when the last Works Committees were constituted by Indian

Airlines and Air India as per the provisions of the Industrial Disputes Act; and

(b) whether there has been a delay in their constitution; if so, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) In Indian Airlines, Works Committees have been constituted in all industrial establishments. Details are as under:—

Bombay	on 22-01-1990
Madras	on 03-01-1991
Calcutta	on 18-12-1990
Delhi	on 12-04-1990
Hyderabad	on 31-03-1989

Air India has only constituted Labour Relations Committee under the Air Corporations Act, 1953.

(b) There has been no delay in constituting the Works Committee.

Vayudoot Services in Arunachal Pradesh

549. SHRI NYODEK YONGGAM: Will the Minister of CIVIL AVIATION be pleased to refer to the answer to Unstarred Question 2092 given in the Rajya Sabha on the 27th August 1990 and state:

(a) what are the reasons for which Vayudoot services have not yet been resumed in Arunachal Pradesh; and

(b) by when these services to Along, Pasighat, Daporizo and Tezu are likely to be resumed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b) Vayudoot's services to Daporizo and Zero have been restored with effect from 1st February, 1991. The operations to Along, Pasighat and Tezu could not be resumed due to constraint of aircraft capacity and paucity of resources.